

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
31-05-2024 AT 10:30 AM**

**CP (IB) No. 213/95/HDB/2021
AND
IA (IBC) No. 1017/2024 in CP (IB) No. 213/95/HDB/2021
u/s. 95 of IBC, 2016**

IN THE MATTER OF:

State Bank of India

...Petitioner

AND

Mrs. Parvath Reddy Kameswari & Viceroy Hotels Ltd

...Respondent

CORAM:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) No. 1017/2024

Mr Krishna Mohan Gollamudi, Resolution Professional present through Video Conference.

Learned Resolution Professional present and stated that the description of the cause title in the cause list is wrongly mentioned. Let the concerned person explain why it was listed so.

Learned Resolution Professional submits that the re-payment plan submitted by Personal Guarantor is now required to be placed before the Financial Creditor. The Resolution Professionals re-payment plan has been taken on record. Resolution Professional is directed to place the same before the Financial Creditors for their consideration.

Accordingly, **this application is allowed and disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)